

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 313
CP-33/ND/2021

IN THE MATTER OF:

Union of India Through SFIO
Vs.
Peeyush Aggarwal And Comp.

.... Petitioner/Applicant
.... Respondent

Order under Section 140 of the Companies Act, 2013.

Order delivered on 15.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant : Ms. Shiva Lakshmi, Dr. Vikrant Narayan Vasudeva, Mr.
Rohit Lochav, Advs.
For Respondent :

ORDER

Issue fresh notice to the Respondent No. 1.

The Applicant is directed to serve notice along with a copy of the petition on the Respondent No. 1 by all modes and file proof and affidavit of service within one week.

The Respondents are directed to file reply affidavit within one week thereafter.

The reply filed by Respondent No. 2 is not on record. Ld. Counsel appearing for Respondent No. 2 shall take steps to bring the reply affidavit on record. The Ld. Counsel for the Applicant shall take steps to bring the rejoinder affidavit on record within one week.

List the matter **on 23.09.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)